

My hon. friends will appreciate that it is not possible for me to do what they ask me to do. Yet, as I said, there is always scope for economy.

It was said, in my own ministry, I have not done anything. When I first took charge of this ministry, there were five Secretaries, I reduced them to two. Afterwards one had to be added and now there are three. It is not as if this is not being taken into account. I have also reduced a lot of other staff. In the excise department where we are having this self-assessment method, and so much staff will not be required, it is not possible to put out all the staff on the street. They are being absorbed elsewhere. But it is not possible to absorb them in any and every department. Redundant staff can be absorbed only to a limited extent. To say that nobody should be recruited in future for some time is not a realistic proposition. If a scientist is required, how can I take a lay man into that post? A scientist will have to be taken. If an accountant is required, I cannot take an excise man there. There are occasions and purposes for which new staff has got to be taken. But we are not allowing anybody to do it easily. We are trying to see even in regard to leave vacancies, whether they may be kept vacant. These are the methods which we are adopting. We will try to adopt other methods also. If my hon. friends give me some more realistic suggestions, I will certainly thank them and assure them that full importance and attention will be given to them. I shall be obliged to them if they do so, instead of making such vague suggestions to me.

16.35 hrs.

DEMANDS* FOR GRANTS ON
ACCOUNT, 1969-70

MR. SPEAKER : The question is :

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of the heads of demands

entered in the second column thereof against Demands Nos. 1 to 135."

The motion was adopted.

[The motions for Demand for Grants (on Account), 1969-70, which were adopted by the Lok Sabha, are reproduced below—Ed.]

Demand No. 1—Ministry of Defence.

"That a sum not exceeding Rs. 29,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on 31st day of March, 1970, in respect of 'Ministry of Defence.

Demand No. 2—Defence Services, Effective—Army.

"That a sum not exceeding Rs. 1,29,09,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Defence Services, Effective—Army'."

Demand No. 3—Defence Services, Effective—Navy.

"That a sum not exceeding Rs. 7,81,96,000 be granted to the President, on account, for or toward defraying the charges during the year ending on the 31st day of March 1970, in respect of 'Defence Services Effective—Navy'."

Demand No. 4—Defence Services, Effective—Air Force.

"That a sum not exceeding Rs. 32,95,27,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Defence Services, Effective—Air Force'."

Demand No. 5—Defence Services, Non-effective.

"That a sum not exceeding Rs. 5,46,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Defence Services, Non-effective'."

Moved with the recommendation of the President.

Demand No. 6—Ministry of Education and Youth Services.

"That a sum not exceeding Rs. 20,74,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970 in respect of 'Ministry of Education and Youth Services'."

Demand No. 7—Education.

"That a sum not exceeding Rs. 10,04,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Education'."

Demand No. 8—Archaeology.

"That a sum not exceeding Rs. 26,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Archaeology'."

Demand No. 9—Survey of India.

"That a sum not exceeding Rs. 95,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Survey of India'."

Demand No. 10—Grants to Council of Scientific and Industrial Research.

"That a sum not exceeding Rs. 3,24,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Grants to Council of Scientific and Industrial Research'."

Demand No. 11—Other Revenue Expenditure of the Ministry of Education and Youth Services.

"That a sum not exceeding Rs. 67,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Education and Youth Services'."

Demand No. 12—External Affairs.

"That a sum not exceeding Rs. 3,90,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'External Affairs'."

Demand No. 13—Other Revenue Expenditure of the Ministry of External Affairs.

"That a sum not exceeding Rs. 4,17,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

Demand No. 14—Ministry of Finance.

"That a sum not exceeding Rs. 51,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Finance'."

Demand No. 15—Customs.

"That a sum not exceeding Rs. 1,38,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Customs'."

Demand No. 16—Union Excise Duties.

"That a sum not exceeding Rs. 2,69,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Union Excise Duties'."

Demand No. 17—Taxes on Income including Corporation Tax etc.

"That a sum not exceeding Rs. 2,75,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Taxes on Income including Corporation tax, etc.'"

Demand No. 18—Stamps.

"That a sum not exceeding

Rs. 88,88,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1979, in respect of 'Stamps'.

Demand No. 19—Audit.

"That a sum not exceeding Rs. 4,24,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Audit'."

Demand No. 20—Currency and Coinage.

"That a sum not exceeding Rs. 2,92,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Currency and Coinage'."

Demand No. 21—Mint.

"That a sum not exceeding Rs. 55,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Mint'."

Demand No. 22—Kolar Gold Mines.

"That a sum not exceeding Rs. 1,12,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Kolar Gold Mines'."

Demand No. 23—Pensions and other Retirement Benefits.

"That a sum not exceeding Rs. 1,96,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Pension and other Retirement Benefits'."

Demand No. 24—Opium.

"That a sum not exceeding Rs. 3,55,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Opium'."

Demand No. 25—Other Revenue Expenditure of the Ministry of Finance.

"That a sum not exceeding Rs. 6,41,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

Demand No. 26—Grants in-aid to State and Union Territory Governments.

"That a sum not exceeding Rs. 69,53,86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Grants-in-aid to State and Union Territory Governments'."

Demand No. 27—Miscellaneous Adjustments between the Central and State and Union Territory Governments.

"That a sum not exceeding Rs. 6,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Miscellaneous Adjustments between the Central and State and Union Territory Governments'."

Demand No. 28—Pre-partition payments.

"That a sum not exceeding Rs. 30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Pre-partition payments'."

Demand No. 29—Ministry of Food, Agriculture, Community Development and Cooperation.

"That a sum not exceeding Rs. 31,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Food, Agriculture, Community Development and Cooperation'."

Demand No. 30—Agriculture.

"That a sum not exceeding Rs. 1,77,00,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Agriculture'."

Demand No. 31—Payment to Indian Council of Agricultural Research.

"That a sum not exceeding Rs. 2,58,34,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Payments to Indian Council of Agricultural Research'."

Demand No. 32—Forest.

"That a sum not exceeding Rs. 29,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Forest'."

Demand No. 33—Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Co-operation.

"That a sum not exceeding Rs. 7,60,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Co-operation'."

Demand No. 34—Ministry of Foreign Trade and Supply.

"That a sum not exceeding Rs. 23,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Foreign Trade and Supply'."

Demand No. 35—Supply and Disposals.

"That a sum not exceeding Rs. 71,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Supplies and Disposals'."

Demand No. 36—Foreign Trade.

"That a sum not exceeding Rs. 15,47,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Foreign Trade'."

Demand No. 37—Other Revenue Expenditure of the Ministry of Foreign Trade and Supply.

"That a sum not exceeding Rs. 1,24,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Foreign Trade and Supply'."

Demand No. 38—Ministry of Health and Family Planning and Works, Housing and Urban Development.

"That a sum not exceeding Rs. 12,05,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Health and Family Planning and Works, Housing Urban Development'."

Demand No. 39—Medical and Public Health.

"That a sum not exceeding Rs. 3,99,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Medical and Public Health'."

Demand No. 40—Public Works.

"That a sum not exceeding Rs. 6,77,92,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Public Works'."

Demand No. 41—Stationery and Printing.

"That a sum not exceeding Rs. 2,37,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending

on the 31st day of March, 1970, in respect of 'Stationery and Printing'."

Demand No. 42—Other Revenue Expenditure of the Ministry of Health and Family Planning and Works, Housing and Urban Development.

"That a sum not exceeding Rs. 43,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

Demand No. 43—Ministry of Home Affairs.

"That a sum not exceeding Rs. 29,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Home Affairs'."

Demand No. 44—Cabinet.

"That a sum not exceeding Rs. 11,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Cabinet'."

Demand No. 45—Administration of Justice.

"That a sum not exceeding Rs. 41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Administration of Justice'."

Demand No. 46—Police.

"That a sum not exceeding Rs. 9,66,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Police'."

Demand No. 47—Census.

"That a sum not exceeding Rs. 26,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending

on the 31st day of March, 1970, in respect of 'Census'."

Demand No. 48—Statistics.

"That a sum not exceeding Rs. 62,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Statistics'."

Demand No. 49—Privy Purses and Allowances of Indian Rulers.

"That a sum not exceeding Rs. 45,000 be granted to the President, on account, for or toward defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Privy Purses and Allowances of Indian Rulers'."

Demand No. 50 Territorial and Political Pensions.

"That a sum not exceeding Rs. 3,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Territorial and Political Pensions'."

Demand No. 51—Delhi.

"That a sum not exceeding Rs. 7,21,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of Delhi'."

Demand No. 52—Chandigarh.

"That a sum not exceeding Rs. 98,14,000 be granted to the President, on account, for or towards defraying the changes during the year ending on the 31st day of March, 1970, in respect of 'Chandigarh'."

Demand No 53—Andaman and Nicobar Islands

"That a sum not exceeding Rs. 1,30,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Andaman and Nicobar Islands'."

Demand No. 54—Tribal Areas.

"That a sum not exceeding Rs. 4,24,07,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Tribal Areas'."

Demand No. 55—Dadra and Nagar Haveli Area.

"That a sum not exceeding Rs. 10,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Dadra and Nagar Haveli Area'."

Demand No. 56—Laccadive, Minicoy and Amindivi Islands.

"That a sum not exceeding Rs. 20,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Laccadive, Minicoy and Amindivi Islands'."

Demand No. 57—Other Revenue Expenditure of the Ministry of Home Affairs.

"That a sum not exceeding Rs. 1,86,73,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

Demand No. 58—Ministry of Industrial Development, Internal Trade and Company Affairs.

"That a sum not exceeding Rs. 14,49,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Industrial Development, Internal Trade and Company Affairs'."

Demand No. 59—Industries.

"That a sum not exceeding Rs. 81,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Industries'."

Demand No. 60—Salt.

"That a sum not exceeding Rs. 10,72,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Salt'."

Demand No. 61—Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs.

"That a sum not exceeding Rs. 2,48,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs'."

Demand No. 62—Ministry of Information and Broadcasting.

"That a sum not exceeding Rs. 3,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Information and Broadcasting'."

Demand No. 63—Broadcasting.

"That a sum not exceeding Rs. 1,98,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Broadcasting'."

Demand No. 64—Other Revenue Expenditure of the Ministry of Information and Broadcasting.

"That a sum not exceeding Rs. 1,07,96,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

Demand No. 65—Ministry of Irrigation and Power.

"That a sum not exceeding Rs. 6,52,000 be granted to the President, on account,

for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Irrigation and Power'."

Demand No. 66—Multi-purpose River Schemes.

"That a sum not exceeding Rs. 36,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Multi-purpose River Schemes'."

Demand No. 67—Other Revenue Expenditure of the Ministry of Irrigation and Power.

"That a sum not exceeding Rs. 1,57,30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'."

Demand No. 68—Ministry of Labour, Employment and Rehabilitation.

"That a sum not exceeding Rs. 14,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Labour, Employment and Rehabilitation'."

Demand No. 69—Director General, Mines Safety.

"That a sum not exceeding Rs. 9,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Director General, Mines Safety'."

Demand No. 70—Labour and Employment.

"That a sum not exceeding Rs. 2,74,07,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of Expenditure on 'Labour and Employment'."

Demand No. 71—Expenditure on Displaced Persons.

"That a sum not exceeding

Rs. 3,10,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Expenditure on Displaced Persons'."

Demand No. 72—Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation.

"That a sum not exceeding Rs. 1,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation'."

Demand No. 73—Ministry of Law.

"That a sum not exceeding Rs. 14,42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Law'."

Demand No. 74—Other Revenue Expenditure of the Ministry of Law.

"That a sum not exceeding Rs. 33,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

Demand No. 75—Ministry of Petroleum and Chemicals and Mines and Metals.

"That a sum not exceeding Rs. 8,74,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No. 76—Geological Survey.

"That a sum not exceeding Rs. 1,68,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Geological Survey'."

Demand No. 77—Other Revenue Expenditure of the Ministry of Petroleum and Chemicals and Mines and Metals.

"That a sum not exceeding Rs. 2,65,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No 78—Ministry of Shipping and Transport.

"That a sum not exceeding Rs. 23,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Shipping and Transport'."

Demand No. 79—Roads.

"That a sum not exceeding Rs. 3,33,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Roads'."

Demand No 80—Mercantile Marine.

"That a sum not exceeding Rs. 49,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Mercantile Marine'."

Demand No. 81—Lighthouses and Lightships.

"That a sum not exceeding Rs. 24,00,000 be granted to the President, on account, for or towards defraying the charge during the year ending on the 31st day of March, 1970, in respect of 'Lighthouses and Lightships'."

Demand No. 82—Other Revenue Expenditure of the Ministry of Shipping and Transport.

"That a sum not exceeding Rs. 51,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Shipping and Transport'."

Demand No. 83—Ministry of Steel and Heavy Engineering.

"That a sum not exceeding Rs. 3,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Steel and Heavy Engineering'."

Demand No 84—Other Revenue Expenditure of the Ministry of Steel and Heavy Engineering.

"That a sum not exceeding Rs. 26,74,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Steel and Heavy Engineering'."

Demand No. 85—Ministry of Tourism and Civil Aviation.

"That a sum not exceeding Rs. 3,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Ministry of Tourism and Civil Aviation'."

Demand No. 86—Meteorology.

"That a sum not exceeding Rs. 78,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1970, in respect of 'Meteorology'."

Demand No. 87—Aviation.

"That a sum not exceeding Rs. 2,71,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Aviation'."

Demand No. 88—Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation.

"That a sum not exceeding Rs. 46,01,000 be granted to the President,

on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation'."

Demand No. 89—Department of Atomic Energy.

"That a sum not exceeding Rs. 7,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Department of Atomic Energy'."

Demand No. 90—Other Revenue Expenditure of the Department of Atomic Energy.

"That a sum not exceeding Rs. 3,42,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Department of Atomic Energy'."

Demand No. 91—Department of Communications.

"That a sum not exceeding Rs. 3,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Department of Communications'."

Demand No. 92—Overseas Communications Service.

"That a sum not exceeding Rs. 47,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Overseas Communications Services'."

Demand No. 93—Posts and Telegraphs (Working Expenses).

"That a sum not exceeding Rs. 36,13,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Posts and Telegraphs (Working Expenses)'."

Demand No. 94—Posts and Telegraphs—Dividend to General Revenues, Appropriation of Reserve Funds and Repayments of Loans from General Revenues.

"That a sum not exceeding Rs. 5,66,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Posts and Telegraph—Dividend to General Revenues, Appropriation of Reserve Funds and Repayments of Loans from General Revenues'."

Demand No. 95—Other Revenue Expenditure of the Department of Communications.

"That a sum not exceeding Rs. 6,27,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Department of Communications'."

Demand No. 96—Department of Parliamentary Affairs.

"That a sum not exceeding Rs. 1,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Department of Parliamentary Affairs'."

Demand No. 97—Department of Social Welfare.

"That a sum not exceeding Rs. 3,30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Department of Social Welfare'."

Demand No. 98—Other Revenue Expenditure of the Department of Social Welfare.

"That a sum not exceeding Rs. 75,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Department of Social Welfare'."

Demand No. 99—Planning Commission.

"That a sum not exceeding Rs. 26,32,000 be granted to the President,

on account, for or towards defraying the charges during the year ending on the 21st day of March, 1970, in respect of 'Planning Commission'."

Demand No. 100—Lok Sabha.

"That a sum not exceeding Rs. 31,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Lok Sabha'."

Demand No. 101—Rajya Sabha.

"That a sum not exceeding Rs. 12,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Rajya Sabha'."

Demand No. 102—Secretariat of the Vice-President.

"That a sum not exceeding Rs. 50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Secretariat of the Vice-President'."

Demand No. 103—Defence Capital Outlay.

"That a sum not exceeding Rs. 21,83,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Defence Capital Outlay'."

Demand No. 104—Capital Outlay of the Ministry of Education and Youth Services.

"That a sum not exceeding Rs. 1,21,09,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Education and Youth Services'."

Demand No. 105—Capital Outlay on the India Security Press.

"That a sum not exceeding Rs. 11,09,000 be granted to the President, on account, for or towards defraying

ing the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on the India Security Press'."

Demand No. 106—Capital Outlay on Currency and Coinage.

"That a sum not exceeding Rs. 2,59,37,000 be granted on the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Currency and Coinage'."

Demand No. 107—Capital Outlay on Mints.

"That a sum not exceeding Rs. 8,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay on Mints'."

Demand No. 108—Capital Outlay on Kolar Gold Mines.

"That a sum not exceeding Rs. 20,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Kolar Gold Mines'."

Demand No. 109—Commuted Value of Pensions.

"That a sum not exceeding Rs. 1,00,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Commuted Value of Pensions'."

Demand No. 110—Other Capital Outlay of the Ministry of Finance.

"That a sum not exceeding Rs. 32,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Finance'."

Demand No. 111—Capital Outlay on Grants to State Governments for Development.

"That a sum not exceeding Rs. 5,83,01,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Grants to State Governments for Developments'."

Demand No. 112—Loans and Advances by the Central Government.

"That a sum not exceeding Rs. 90,62,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of the March, 1970, in respect of 'Loans and Advances by the Central Government'."

Demand No. 113—Purchase of Foodgrains and Fertilisers.

"That a sum not exceeding Rs. 67,20,30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970 in respect of 'Purchase of Foodgrains and Fertilisers'."

Demand No. 114—Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Co-operation.

"That a sum not exceeding Rs. 9,40,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Co-operation'."

Demand No. 115—Capital Outlay of the Ministry of Foreign Trade and Supply.

"That a sum not exceeding 34,77,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Foreign Trade and Supply'."

Demand No. 116—Delhi Capital Outlay.

"That a sum not exceeding Rs. 1,17,29,000 be granted to the President, on account, for or towards defray-

ing the charges during the year ending on the 31st day of March, 1970, in respect of 'Delhi Capital Outlay'."

Demand No. 117—Capital Outlay on Public Works.

"That a sum not exceeding Rs. 1,50,49,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Public Works'."

Demand No. 118—Other Capital Outlay of the Ministry of Health and Family Planning and Works, Housing and Urban Development.

"That a sum not exceeding Rs. 3,31,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

Demand No. 119—Capital Outlay in Union Territories and Tribal Areas.

"That a sum not exceeding Rs. 4,14,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay in Union Territories and Tribal Areas'."

Demand No. 120—Other Capital Outlay of the Ministry of Home Affairs.

"That a sum not exceeding Rs. 8,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Home Affairs'."

Demand No. 121—Capital Outlay of the Ministry of Industrial Development, Internal Trade and Company Affairs.

"That a sum not exceeding Rs. 77,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending

on the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Industrial Development, Internal Trade and Company Affairs.'

Demand No. 122—Capital Outlay of the Ministry of Information and Broadcasting.

"That a sum not exceeding Rs. 86,34,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Information and Broadcasting'."

Demand No. 123—Capital Outlay on Multipurpose River Schemes.

"That a sum not exceeding Rs. 3,41,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Multipurpose River Schemes'."

Demand No. 124—Other Capital Outlay of the Ministry of Irrigation and Power.

"That a sum not exceeding Rs. 4,02,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

Demand No. 125—Capital Outlay of the Ministry of Labour, Employment and Rehabilitation.

"That a sum not exceeding Rs. 90,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Labour, Employment and Rehabilitation'."

Demand No. 126—Capital Outlay of the Ministry of Petroleum and Chemicals and Mines and Metals.

"That a sum not exceeding Rs. 17,19,70,000 be granted to the President, on account, for or towards defray-

ing the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No. 127—Capital Outlay on Roads.

"That a sum not exceeding Rs. 7,77,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Roads'."

Demand No. 128—Capital Outlay on Ports.

"That a sum not exceeding Rs. 1,00,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Ports'."

Demand No. 129—Other Capital Outlay of the Ministry of Shipping and Transport.

"That a sum not exceeding Rs. 1,11,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Shipping and Transport'."

Demand No. 130—Capital Outlay of the Ministry of Steel and Heavy Engineering.

"That a sum not exceeding Rs. 28,50,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Steel and Heavy Engineering'."

Demand No. 131—Capital Outlay on Aviation.

"That a sum not exceeding Rs. 2,13,42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Aviation'."

Demand No. 132—Other Capital Outlay of the Ministry of Tourism and Civil Aviation.

"That a sum not exceeding Rs. 91,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Ministry of Tourism and Civil Aviation'."

Demand No. 133—Capital Outlay of the Department of Atomic Energy.

"That a sum not exceeding Rs. 7,62,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay of the Department of Atomic Energy'."

Demand No. 134—Capital Outlay on Posts and Telegraphs (Not met from Revenue).

"That a sum not exceeding Rs. 9,61,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

Demand No. 135—Other Capital Outlay of the Department of Communications.

"That a sum not exceeding Rs. 74,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1970, in respect of 'Other Capital Outlay of the Department of Communications'."

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16.35 hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1969.

THE DEPUTY PRIME MINISTER (SHRI MORARJI DESAI): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 14.3.69.

** Introduced with the recommendation of the President.

† Moved with the recommendation of the President.

the services of a part of the financial year 1969-70.

MR. SPEAKER: The question is:

श्री शिव चन्द्र भा (मधुबनी): अध्यक्ष महोदय, मैंने आपको सूचित किया है कि मैं इस बिल का इन्ट्रोडक्शन स्टेज पर विरोध करना चाहता हूँ।

MR. SPEAKER: The Demands have just now been voted and the money granted.

The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1969-70".

The motion was adopted.

SHRI MORARJI DESAI: Sir, I introduce** the Bill.

Sir, I beg to move†:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1969-70, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1969-70, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MORARJI DESAI: Sir, I move:

"That the Bill be passed."